

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**E.A NO. 01 OF 2025
IN
O. A. No. 602 of 2024**

IN THE MATTER OF:

RAJESH SHARMA ...APPLICANT
Versus
STATE OF HARYANA & ORSRESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT
TO THE REPLY OF RESPONDENT NO. 2 & 3 With
AFFIDAVIT**

(FOR INDEX:- Kindly See Inside)

**New Delhi
Dated.13:09.2025**

FILED BY
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MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is pending for adjudication before this Honourable Tribunal and coming up for hearing on 16.09.2025.
2. That the present execution Application was filed for execution of the order dated 27.05.2024 passed in OA No. 602/2024 for non-compliance therefore by the respondent authorities.
3. That the Honourable tribunal vide order dated 09.01.2025 was pleased to consider the above execution application and directed the respondents to file the compliance report before

the Honourable Tribunal. In compliance thereof, the Respondent No. 2, 3 & 4 filed their reports.

4. That it is humbly submitted that the report filed by the Respondent No. 2 & 3 is lacking the material particulars. The report is a totally false and a vague report which is prepared with the ulterior motives and the true facts have been concealed thereof in the report from the Honourable Tribunal.

Hence, the applicant raises certain objections to the report, of Respondent No. 2 & 3 dated 30.04.2025.

5. That the objections are as follows:-

a) That the report filed by Respondent No. 2 i.e., the Haryana State Pollution Control Board (HSPCB) categorically records that environmental violations were found at the site of M/s Sheetla Mata Medical College and Hospital, for which an Environmental Compensation (EC) of Rs. 31,12,500/- was

imposed vide order dated 29.10.2024. However, it is most respectfully submitted that despite the lapse of almost one year, the said EC amount has neither been recovered by the HSPCB nor has any coercive action been initiated against the college for its non-deposition. Such inaction on the part of the HSPCB, without any justifiable explanation, clearly reflects a failure to discharge its statutory duties and points towards undue leniency being extended to the violator, for reasons best known to the authorities alone.

b) That secondly, in reply filed by Respondent No. 3, at Para No. 2 (Page No. 69), it has been stated that the Enforcement Officer confirmed that no borewell was found at the site. However, this statement is wholly false, misleading, and contrary to the record itself. The order of the HSPCB (annexed as R-3 at Page Nos. 64 & 65) clearly records and

confirms that at the construction site, the unit has in fact installed a borewell. This contradictory stand of the Respondent demonstrates deliberate concealment and suppression of material facts by the authorities, with the sole intent to mislead this Hon'ble Tribunal and to shield the illegal acts of the project proponent. Such conduct on the part of the Respondents reflects collusion with the violator, thereby defeating the very object of environmental protection.

c) That the Respondent No. 2 & 3 has misled this Honourable Tribunal by concealing the true and actual facts about the polluting dying units and by filing a false & incomplete report before this Honourable Tribunal.

6. That the above objections raised by the applicant against the reply of respondent No. 2 & 3 shows that the status report is nothing but a totally

false, incomplete and frivolous report, which is prepared with the ulterior motives.

7. That the present objections are being made bonafide in the interest of justice.

8. PRAYER

In view of the aforesaid facts and circumstances it is prayed that this Honourable Tribunal may graciously be pleased to:-

- a) Direct the Respondent No. 2 i.e. HSPCB to forthwith recover the environmental compensation of Rs. 31, 12, 500/- imposed vide order dated 29.10.2024 from M/s Sheetla Mata Medical College and hospital.
- b) Pass any further order as this Honourable tribunal may deem fit and proper in the facts and circumstances of the present case, in the interest of justice.

New Delhi
Dated.13.09.2025

Through
Shiraz Zaidi
S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

Applicant

Mansi Chahal

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VERSUS

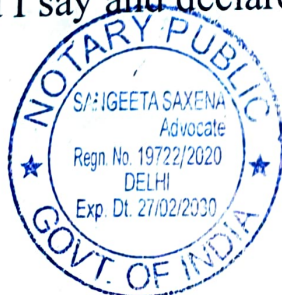
STATE OF HARYANA & ORS.

....RESPONDENTS

AFFIDAVIT

I, Rajesh Sharma R/o House No-1368-A, Housing Board,
Sector-9, Gurugram, Haryana, presently at Delhi do here by
solemnly affirm and declare as under:-

1. That I am the Applicant in the above noted application
therefore I am fully conversant with the fact of the case I
am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my
counsel and the same has been read over and explain to me
and I say and declare that the same are true and correct.



3. That the content of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

RK Shans

DEPONENT

VERIFICATION

Verified at Delhi on this 13 SEP 2025 day of, 2025 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.



[Signature]
 ATTESTED
 NOTARY PUBLIC DELHI

RK Shans

DEPONENT

13 SEP 2025